GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3812  
(To be answered on the 18th March 2021)  

AIR TRAFFIC IN SOLAPUR

3812.   SHRI SHA.BRA.DR.JAI SIDDHESHWAR  
SHIVACHARYA MAHASWAMIJI

Will the Minister of CIVIL AVIATION  
खाली विमानन संस्थानी
be pleased to state:-

(a) whether the Supreme Court has issued orders to dismantle the chimney  
of a sugar factory disturbing air traffic in Solapur;  
(b) the reasons for not dismantling the said chimney so far; and  
(c) the time by which the said Chimney is likely to be dismantled and air  
service likely to be started?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION  
खाली विमानन मंत्रालय संस्थानी (मंत्री)
(Shri Hardeep Singh Puri)

(a): The Directorate General of Civil Aviation (DGCA) vide Order dated  
24.08.2019 had directed the owner of sugar factory, i.e., M/s SSSSK Ltd.,  
Solapur to reduce the height of the chimney. The owner of the chimney had  
filed a petition in the Hon'ble Supreme Court of India vide SLP (C) No.  
30415/2018 against the order of DGCA which was disposed off by the Hon'ble  
Court vide order dated 29.08.2019 advising the owner to appeal before  
DGCA. Subsequently, the owner of the factory appealed to DGCA against its  
order dated 24.08.2019. The Director General of Civil Aviation heard the  
appeal and issued an order dated 03.12.2019 upholding the earlier order dated  
24.08.2019 issued by DGCA to reduce the height of the chimney.  
(b) & (c): The Commissioner of Municipal Corporation, Solapur, had issued  
the tender to demolish the chimney. However, in view of the Order issued by  
the State Government for upgradation of Boramani Airport, which is in close  
proximity of Solapur Airport, the owner of the sugar factory requested the  
Law and Judiciary Department, Govt. of Maharashtra not to demolish the  
chimney. On his appeal, the Govt. of Maharashtra vide letter dated 11.02.2021  
directed the Municipal Commissioner to hold the demolition work of said  
chimney till the receipt of advice from the Law and Judiciary Department in  
the matter.